

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).7370/2004
(From the judgement and order dated 17/10/2003 in RP No. 980/2002 of The
NATIONAL CONSUMERS DISPUTES REDRESSAL COMMISSION, NEW
DELHI)

NEW INDIA ASSURANCE CO. LTD. Petitioner(s)
VERSUS
PRABHU LAL Respondent(s)

(With prayer for interim relief and office report)

WITH

SLP(C) NO. 17794 of 2004
(With prayer for interim relief and office report)
SLP(C) NO. 7618 of 2005
(With appln. for vacating stay and with prayer for interim relief and office
report)

Date: 17/07/2007 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.K. THAKKER
HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Petitioner(s) Mr. Kishore Rawat, Adv.
Mr. M.K. Dua, Adv.

For Respondent(s) Mr. Sangram Singh Solanki, Adv.
In SLP 7370/2004 Mr. Pankaj Kumar Singh, Adv.
Mr. J.P.N. Gupta, Adv.
Mr. K.L. Janjani, Adv.

In SLP 17994/2004 Mr. Jagjit Singh Chhabra, Adv.

In SLP 7618/2005 Mr. Shekhar G Devasa, Adv.
Mr. B.V. Pinto, Adv.
Mr. D.K. Garg, Adv.

UPON hearing counsel the Court made the following
ORDER

After hearing the parties at length, the Court reserved its
judgment.

[Charanjeet Kaur]
Court Master

[Phoolan Wati Arora]
Court Master

LIST OF BOOKS

- MOTOR VEHICLES ACT, 1988
- THE CENTRAL MOTOR VEHICLES RULES, 1989
- 1. (1999)6 SCC 620
- 2. (2006) 4 SCC 250
- 3. (2004) 3 SCC 297
- 4. (2007) 4 SCALE 36